

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 316 of 2019

IN THE MATTER OF:

Kishor S. Patel & Ors.

...Appellants

Vs

Magic Creation Private Limited & Ors.

....Respondents

Present:

For Appellants: None

For Respondents: Mr. Sandeep Bajaj, Mr. Soayib Qureshi, Mr. Devansh Jain and Mr. Shrivalu Kajaria, Advocates for Respondent Nos. 2 & 3

ORDER

20.01.2020 None present for the Appellants. Learned Counsel for the Respondent Nos. 2 & 3- Mr. Devansh Jain states that even on the last date nobody was present for the Appellants.

It is stated that on 11.11.2019, this Tribunal had issued notice observing that it is a family dispute and it may be found out if amicable settlement can be reached through mediation. Learned Counsel states that he has been instructed by his client that amicably settlement between the parties in this matter would not be possible.

We expand the nature of the notice. The Respondents may respond to the Appeal on its merits.

Learned Counsel for the Respondent Nos. 2 & 3 states that they will file Reply Affidavits within two weeks. Rejoinder, if any, may be filed by the Appellants within a week thereafter.

List the Appeal 'For Admission (After Notice)' on **12th February.2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)